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**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

**BEFORE
HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL**

ON THE 25th OF JANUARY, 2024

MISC. CIVIL CASE No. 181 of 2024

BETWEEN:-

**AQUILA BEGUM W/O SAFFIUDDIN, AGED ABOUT 58
YEARS, OCCUPATION: HOUSE WIFE R/O KILA KARANJ
BAZAR BURHANPUR (MADHYA PRADESH)**

.....APPLICANT

(BY SHRI DAYARAM VISHWAKARMA - ADVOCATE)

AND

**LIYAKAT KHAN S/O AMANATULLAH KHAN, AGED
ABOUT 38 YEARS, R/O SIRPUR TEHSIL KHAKNAR
DISTRICT BURHANPUR (M.P)**

.....RESPONDENT

*This application coming on for admission this day, the court passed the
following:*

ORDER

After arguments for some time, learned counsel for the applicant prays for withdrawal of this MCC with liberty to file fresh contempt petition/MCC at the appropriate stage of the second appeal.

Prayer being reasonable is accepted and this MCC is permitted to be withdrawn and is hereby disposed off with the aforesaid liberty.

Pending application(s), if any, shall stand disposed off.

(DWARKA DHISH BANSAL)

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